NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 317 of 2019 in Co. Appeal 13/NCLT/AHM/2017

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>07.01.2020</u>

Name of the Company:

Uday H Dave & HK Dave Ltd

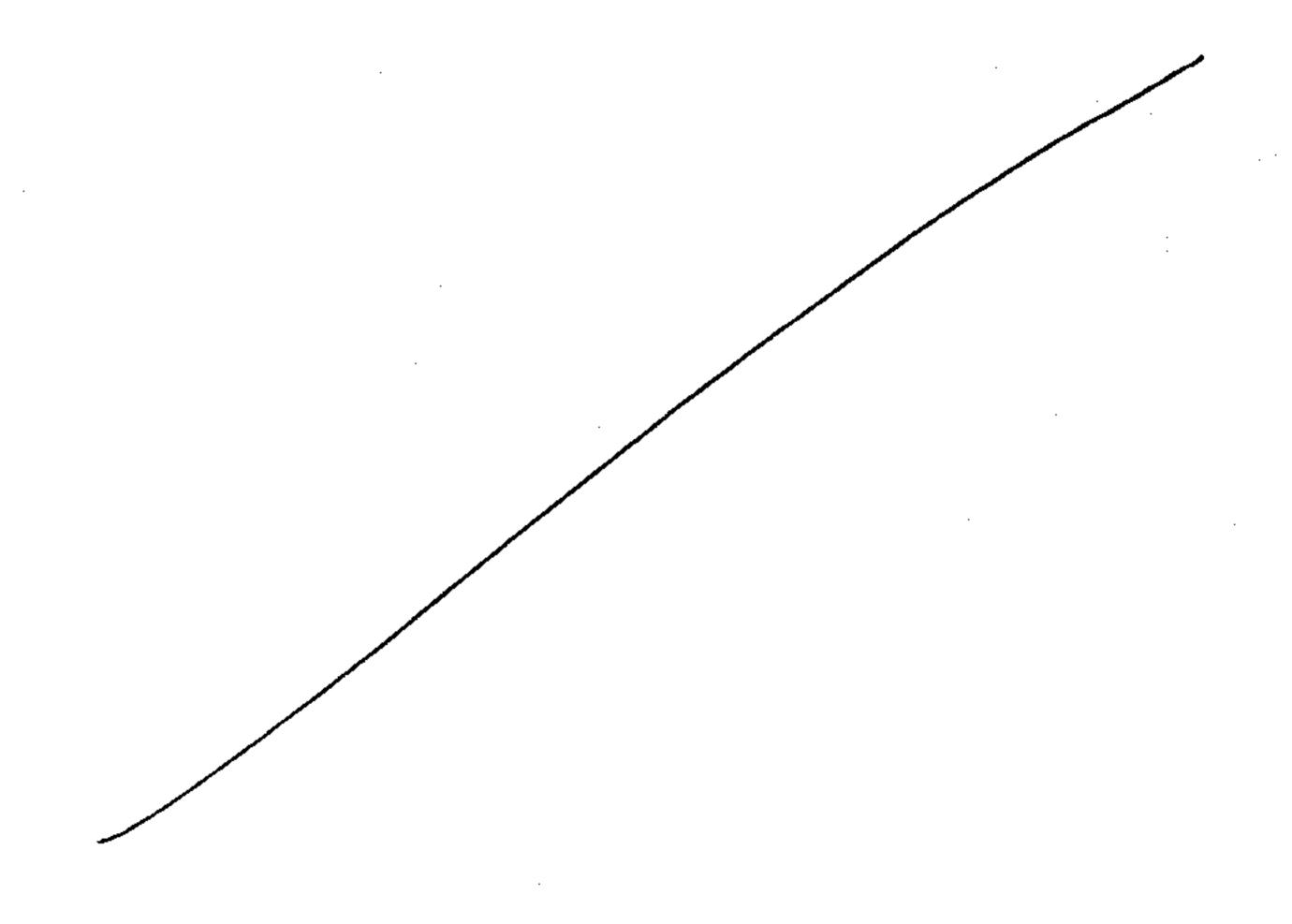
V/s

Prafulkunverba Kiritsingh Gohil & ROC

Gujarat

Section of the Companies Act: <u>IA for Directions</u>

| S.NO. NAME (CAPITAL LETTERS) | DESIGNATION | REPRESENTATION | SIGNATURE |
|------------------------------|-------------|----------------|-----------|
| 1. MINI M. NCALR | Advocabe | Responderd. | J. |
| 2. Imshah | Adrocerte | Petitioners | 5.11/1 R |



<u>ORDER</u>

The parties are represented through learned counsels.

On the request of the Learned Lawyer for the Respondent, the matter is adjourned in presence of other side.

List the matter on 05.02.2020.

CHOCKALINGAM THIRUNAVUKKARASU MEMBER TECHNICAL

Dated this the 7th day of January. 2020

MANORAMA KUMARI MEMBER JUDICIAL